

Central Administrative Tribunal
Principal Bench
New Delhi

O.A.No.553/2017

Order Reserved on: 15.02.2017
Order pronounced on 17.02.2017

Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Shri P. K. Basu, Member (A)

Sh. Sunny Prakash
S/o Late Sh. Hem Raj
R/O 123/J-11nd
Madangir
New Delhi-110062
Aged about 25 year
Group D Worker, Worked as
Beldar (Sewerage Worker) ... Applicant

(By Advocate: Ms. Savita Aggarwal)

Versus

1. Delhi Jal Board
Through its CEO
Varunalaya 'B' Building
Karol Bagh,
New Delhi – 110 006.
2. The Suptdg. Engineer (South West)
Delhi Jal Board
Sector IV, R.K.Puram
New Delhi – 110 022.
3. The Director
Goyal MRI & Diagnostic Centre
B-1/12, Safderjung Enclave
New Delhi – 110 029. ... Respondents

ORDER

By V. Ajay Kumar, Member (J):

Heard the learned counsel for the applicant.

2. The applicant filed the OA seeking the following relief(s):

- "a) To pass any order/s directing Resp.No.1&2 to forthwith restore the Applicant on his job.
- b) To pass any order/s directing Resp. No.1&2 to produce service & Attendance record of the Applicant, since 2007.
- c) To pass any order/s directing Resp. No.1&2 to produce the record of wages, paid to the Applicant, since 2007.
- d) To pass any order/s directing Resp.No.1 & 2 disclose the name of the contractor under whom the Applicant was working since 2007.
- e) To pass any order/s directing Resp.No.1 & 2 to produce Applicant's medical record/test reports done by Resp.No.3
- f) To pass any order/s directing Resp. No.1 & 2 to pay an amount of Rs.1,00,000/- (Rs. One lac. Only) as compensation for throwing Applicant out from the job, without assigning any reason or without any notice, as mandatory even for temporary workers.
- g) To allow the OA with cost in favour of the Applicant and against the Respondent Delhi Jal Board.
- h) pass such order/s this Hon'ble Court may deem fit and proper in view of the facts & circumstances of the case."

3. It is submitted that the applicant has made number of representations, one of which is dated 08.08.2016 (Annexure A5), and also got issued a Legal Notice vide Annexure A9, dated 16.11.2016 ventilating his grievances, to the respondents, however, they have not passed any orders thereon till date.

4. In the circumstances, the OA disposed of, without going into the merits of the case, by directing the respondents to consider the said

representations of the applicant and legal notice, and pass appropriate reasoned and speaking orders within 90 days from the date of receipt of a copy of this order, in accordance with law. No order as to costs.

5. Let a copy of the OA, be enclosed to this order.

(P. K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

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